

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
Principal Bench, New Delhi
Company Appeal(AT) No. 242 of 2020

IN THE MATTER OF:

Abhishek Jain

...Appellant

Vs

Puerto Life Science Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Virender Ganda, Sr. Advocate along with Mr. Vishal Ganda, Mr. Anand Singh Sengar and Mr. Ayandeb Mitra, Advocates

For Respondents: Mr. Saurabh Kalia, Mr. Mohit Chaurasia, Mr. Gaurav Jaggi and Ms. C.S. Priyanka Aggarwal, Advocates for Respondent Nos. 1 to 6.

ORDER
(Through Virtual Mode)

10.02.2021 When the learned Counsel for the Appellant has begun his arguments, at that time, learned Respondent Counsel was not available. Therefore, the matter was passed over and when the matter was taken up again, at that time, the Senior Counsel for the Appellant was not available. Therefore, we are adjourning the matter.

Let the matter be fixed on **12th February, 2021** as '**Part Heard**' matter.

Interim order to continue till next date.

[Justice Jarat Kumar Jain]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)